

(7) Research investigations regarding the draft capacity and proper harnessing of crossbred draft animals;

(8) Improvement of power units and equipment to achieve higher energy efficiencies;

(9) Coordination of all Agricultural Engineering activities of different wings of Agriculture Departments by one Senior Agricultural Engineer as well as the provision of a deputy Director-General for Agricultural Engineering in the Indian Council of Agricultural Research;

(10) To review at National level the problem of unemployed agricultural engineers vis-a-vis the improvement of the State Agricultural Engineering programmes.

Grant/Loan to Orissa Khadi and Village Industries Board

*581. SHRI CHINTAMANI JENA: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Khadi and Village Industries Commission has recently sanctioned any loan or grants to the Orissa Khadi and Village Industries Board; and

(b) if so, the details in this regard and the projects proposed to be financed therewith?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) and (b). The Khadi and Village Industries Commission has sanctioned in December, 1980 following amounts as loans and grants to the Orissa Khadi and Village Industries Board for the programmes relating to manufacture of non-edible oil, soap, village oil, cottage match, leather, pottery, bee-keeping, gums and resins, lime etc.

(Rs. in lakhs)

1. Khadi grant	0.37
2. Khadi loan	1.93
3. Village Industries Grant	27.08
4. Village Industries loan	176.01

More recently, in February 1981, the Commission has sanctioned 20 New Model Charkha Units in Orissa involving a grant of Rs. 87,000 and loan of Rs. 10.20 lakhs. Also, proposals for setting up units to manufacture silk Muslin Khadi and for setting up sales depots in the State are under consideration.

Ad-hoc Pricing of D.D.A. Flats

583. SHRI ATAL BIHARI VAJPA-YEE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that under the self-financing housing scheme, 26 per cent to 58 per cent increase in costs of D.D.A. flats has been announced and some MIG Flat allottees of Prasad Nagar, Delhi have been charged Rs. 22,000/- more by the Delhi Development Authority than the standard cost of Rs. 52,600/-;

(b) whether it is also a fact that the Beweja Committee has strongly deprecated the ad-hoc pricing of D.D.A. flats and has found over-charging upto the extent of Rs. 20,000/-; and

(c) if so, the full facts in this regard and the remedial measures taken to provide relief to the sufferers and precautions taken for future?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The D.D.A. has reported that the actual cost of dwelling units is worked out on their completion or when they are nearing completion as per set formulae. There is nothing like a "standard cost".

(b) The Baweja Committee has observed that ad-hocism in price fixation should be avoided since it erodes public confidence and faith.

(c) The D.D.A. has reported that it has been constantly reviewing its costing policies and trying substituting cheaper building material/techniques so as to reduce the costs. It has also set up a Committee to analyse costing data and recommend ways and means to reduce the cost of structures and to recommend new designs and techniques/technical innovations to keep costs under reasonable limits.

दिल्ली में अनधिकृत कालोनियां

* 587. श्री विजय कुमार यादव :

क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में कितनी अनधिकृत कालोनियां हैं ;

(ख) क्या सरकार का इन कालोनियों के निवासियों को स्थाई आवास गृह प्रदान करने का विचार है ; और

(ग) यदि हां, तो कब तक और तत्सम्बन्धी ब्योरा क्या है ?

संख्येय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) : (क) अनधिकृत कालोनियों के नियमितीकरण के लिए दिल्ली विकास प्राधिकरण और दिल्ली नगर निगम द्वारा संकलित की गई संशोधित सूची के अनुसार दिल्ली में ऐसी 612 कालोनियां हैं और इस सूची में क्रमशः 30-6-77 और 16-2-77 तक बनाई गई रिहायशी और वाणिज्यिक संरचनाएं शामिल की गई हैं ।

(ख) सरकार ने निर्देश जारी किये हैं कि अनधिकृत कालोनियों का नियमितीकरण करते समय, वे परिवार जो सड़कों और अन्य सामुदायिक सुविधाओं के लिए स्थान उपलब्ध कराने की प्रक्रिया में विस्थापित किए जायेंगे, उन्हें इस शर्त पर

भूमि/प्लॉट/वास्तु देकर बसाया जाएगा कि उनके या उनके परिवार के किसी आश्रित सदस्य के पास दिल्ली में अपना कोई मकान/प्लॉट न हो ।

(ग) ऐसा, सड़कों तथा अन्य सामुदायिक सुविधाएं उपलब्ध कराने के बाद किया जाएगा । इस प्रयोजन के लिए कोई समय सीमा निर्धारित करना व्यावहार्य नहीं है ।

Deaths Due to Spurious Liquor

*588. PROF. MADHU DANDAVATE: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) in view of recurring deaths due to spurious liquor what concrete scheme is planned to prevent such tragic deaths; and

(b) what machinery is set up to implement the scheme?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) and (b). Production, manufacture, possession, transport, purchase and sales of intoxicating liquor falls within the jurisdiction of the State Governments. In view of this, measures to check the production of spurious liquor are taken by the State Governments in accordance with law. Question of formulating central scheme for this purpose does not arise.

जवाहरलाल नेहरू विश्वविद्यालय का प्रशालय भवन

* 589. श्री मनी राम बागड़ी :

श्री राम चिन्ता पातवान :

क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जवाहरलाल नेहरू विश्वविद्यालय का प्रशालय भवन का निर्माण जो ठेके की शर्त के अनुसार वर्ष 1977 तक पूरा हो जाना चाहिए था, अभी तक अधूरा पड़ा है ;